

12 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**DELAY IN THE ARRIVAL OF THE POLICE
AT DELHI TOWN HALL ON 6TH MARCH,
1963 WHEN CERTAIN PERSONS ATTACKED
THE TOWN HALL.**

Mr. Speaker: Calling Attention.

Shri S. M. Banerjee (Kanpur): I have a submission to make in this particular connection of the Calling Attention Notice. I would invite your kind attention to the fact that on the same subject we tabled a Calling Attention Notice when 87 families were evicted, and this is the natural result of that. That was rejected and this has been admitted in a different form. So, my submission is that we should be allowed to put questions on this.

Mr. Speaker: This is not on the same subject. This is on police interference and the running away of the councillors when they were attacked, and not eviction. If he has any grievance, he can come to me, I will call for the papers. I cannot remember all the papers off-hand. He may remember.

Shri S. M. Banerjee: It is not about your ruling. My submission is only this. You will kindly appreciate my difficulty. After the 87 families were evicted...

Mr. Speaker: That is a different thing altogether.

Shri S. M. Banerjee: This is the result of that.

Mr. Speaker No, no.

श्री सरजू पाण्डेय (रसड़ा): मैं प्वाइंट ऑफ आर्डर उठाना चाहता हूँ ।

अध्यक्ष महोदय : कि मैं इस कॉलिग अटेंशन को ले नहीं सकता ?

श्री सरजू पाण्डेय : मैं इसी सिलसिले में आप से एक व्यवस्था चाहता हूँ । नियम १६७

के बारे में जिसमें यह व्यवस्था की गई है कि पब्लिक इम्पोर्टेंस के जो प्रश्न हों उन पर मिनिस्टर्स से बयान दिलाये जायें, मेरा निवेदन यह है कि आज देश में जैसी संकट की स्थिति है उस में यदि किसी बात से देश की एकता के भंग होने की सम्भावना हो या देश की सुरक्षा को बाधा उपस्थित हो उस के सम्बन्ध में भी इस नियम में आप व्यवस्था कर दें । अभी लखनऊ में एक प्रदर्शनी हुई थी उस के सम्बन्ध में मैं ने एक कॉलिग अटेंशन नोटिस दिया था लेकिन उस को अस्वीकार कर दिया गया ।

Shri Bade: By raising the point of order, he wants to say the same thing in a different way.

श्री सरजू पाण्डेय : मेरा निवेदन यह कि उस प्रदर्शनी में इस प्रकार की किताबें और इश्तहार आदि रखे गये जिन से देश की एकता के भंग होने की सम्भावना

Shri Bade: He cannot use this to speak on the same matter. It is a State subject.

अध्यक्ष महोदय : मुझे उन की बात सुन लेने दीजिये ।

श्री सरजू पाण्डेय : मेरा निवेदन है कि यहां पर कई बार ऐसे प्रसंग उपस्थित होते हैं जिन से देश की एकता के भंग होने की सम्भावना होती है या कुछ लोग इस प्रकार की चीजों का प्रदर्शन करते हैं जिन से देश की मूल नीतियों पर आघात होता है किन्हीं विषयों के सम्बन्ध में । इसलिये आप नियम १६७ पर दुबारा विचार करें और माननीय मंत्रियों से इस बात का आग्रह करें कि वे ऐसे प्रश्नों पर अपनी राय दें । अभी लखनऊ

अध्यक्ष महोदय : मैं आप को और चीजों को इस समय नहीं कहने दे सकता ।

श्री सरजू पाण्डेय : मेरा प्वाइंट ऑफ आर्डर है ।

अध्यक्ष महोदय : अब यह फैसला कौन करेगा । The hon. Members should sit down. They will kindly resume their seats.

श्री बड़े (खारगोन) : मैं प्वाइंट आफ आर्डर रेज करना चाहता हूँ ।

अध्यक्ष महोदय : तो क्या आप चाहते हैं कि पहले वाइंट आफ आर्डर को बन्द कर दूँ और आप के प्वाइंट आफ आर्डर को पहले सुन लूँ ? पहले आप एक को खत्म होने दोजिये । पहले मैं उन से बात कर लूँ फिर दूसरे को अलाऊ कर सकता हूँ ।

Shri Bade: I may be allowed to say something on the point of order.

Mr. Speaker: I have to decide that.

Shri Tyagi (Dehra Dun): Let him say first.

अध्यक्ष महोदय : यह कौन फैसला करे कि कार्लिंग अटेंशन नोटिस कहां पर होनी चाहिये और कहां नहीं होनी चाहिये ?

श्री सरजू पाण्डेय : मैं नियम १९७ के बारे में कहना चाहता हूँ ।

अध्यक्ष महोदय : अगर आप को कोई शिकायत हो तो आप मेरे पास आइये । यह नहीं कि इस चीज के कवर में आप अपनी बात कहें ।

Shri Surendranath Dwivedy (Kendrapara): It is not a discussion of rule 197. It is in relation to a particular matter.

अध्यक्ष महोदय : नियम १९७ के अन्तर्गत जो चीज हमारे सामने हैं उस की बाबत ही कहें ।

श्री सरजू पाण्डेय : नियम १९७ के बारे में मेरा कहना है कि आप इस प्रश्न के ऊपर मुख्य रूप से ध्यान दें कि कई बार ऐसी बातें होती हैं जिन से देश की सुरक्षा सम्बन्धी बातों पर और देश की एकता को आघात पहुंचता है . . .

अध्यक्ष महोदय : अगर आप चाहते हैं कि नियम १९७ में और भी सब्जेक्ट्स आ जायें तो उस के लिये आप रूल्स के अमेंडमेंट का नोटिस दें । अगर माननीय सदस्य कहते हैं कि मैं ने कोई गलत फैसला दे दिया तो वे मेरे सामने ले कर उस को आयें और उस पर मुझ से बहस करें । इस समय एक चीज पर बहस हो रही है, उस पर कोई और प्वाइंट आफ आर्डर कैसे उठ सकता है ?

श्री बड़े : मेरा कहना है कि लखनऊ में कोई ऐसी बात नहीं हुई है

अध्यक्ष महोदय : आप बैठ जाइये । It is very unfortunate that when I am asking the hon. Members not to continue, still they would have their say, whatever I may say.

श्री बड़े : यह गलत है ऐसा मेरा कहना है ।

अध्यक्ष महोदय : श्री पी० आर० चक्रवर्ती ।

Shri P. R. Chakravarti (Dhanbad): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance.

Mr. Speaker: Would he not conclude even now?

Shri Bade: He says

Mr. Speaker: Whatever he says, I am asking him to conclude his talk. This infection is growing every day.

Shri P. R. Chakravarti: Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The delay in the arrival of the police at Delhi Town Hall on the 6th March, 1963 when certain persons attacked the Town Hall."

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): On the 5th of March, 1963 at about 11 a.m. after serving the notices required under the various provisions of the Delhi Municipal Corporation

[Shri Hajarnavis]

Act of 1957, the staff of the Delhi Municipal Corporation employed for watching unauthorised constructions took up the demolition of certain unauthorised structures in a village called Nimri near Bharat Nagar in police station Subzi Mandi.

Shri S. M. Banerjee: Sir, I rise on a point of order.

An Hon. Member: There cannot be any point of order.

Mr. Speaker: Order, order. Let him read.

Shri S. M. Banerjee: My point of order is that he is making a statement on the same calling attention notice.

Mr. Speaker: Let him read.....
(Interruptions.)

Shri Hajarnavis: The structures in question have been put up in an area the layout for which had not been approved.

Mr. Speaker: The calling attention here is only in respect of the delay in the arrival of the police at Delhi Town Hall on the 6th March, 1963. There is nothing further that is required here. Therefore, attention should be paid to this aspect. It was objected that there was another calling attention and I had disallowed that that was about the eviction of these people. The question here is the delay in the arrival of the police.

Shri Hajarnavis: I merely began to say this so as to give the manner in which the incident arose.

On the 6th March, 1963, at about 3.00 p.m. a group of 60 persons or so including some women arrived at the Town Hall and shouted loudly protesting against the demolition of the unauthorised constructions in village Nimri. There was no previous information that such a demonstration will take place. After some time the demonstrators became more violent

and went up on the verandah of the Town Hall with a view of forcing their entry into the main building, where the Standing Committee of the Corporation was in session at the time. The mob became violent and started hurling brick-bats at the office doors and broke a number of glass panes. The crowd also attacked the Corporation staff with their flag-posts. Nine persons including 5 demonstrators received minor injuries, besides several others of the Corporation staff. On receipt of the information the police reached the spot and were able to round up 19 demonstrators including 9 women. A case has been registered under sections 147, 452, 323 and 426 I. P. C. Police Station Kotwali and is under investigation.

A complaint was made to the Chief Commissioner regarding the late arrival of the police at the scene of incident. An immediate enquiry in the matter was held by the District Magistrate, which reveals that the information about the demonstration was conveyed to Police Post at Town Hall at 3.20 p.m. Two Constables were sent immediately to the place of incident and reached there at 3.30 p.m. Information had also immediately been relayed by police station. Town Hall to Police Station Kotwali at the same time for sending additional police force. The Police force from Kotwali was despatched at 3.45 p.m. The duty Officer at Kotwali Police Station who received the information took about 25 minutes in despatching the police force and he has been found negligent in discharging his duty and has been placed under suspension. A departmental enquiry has been ordered against him under section 7 of the Police Act.

Shri P. R. Chakravarti: May I know at what distance the police station lies from the townhall?

Shri Hajarnavis: I could not give the exact distance but it is on the same road.

Mr. Speaker: Any other hon. Member who has given notice and who wants to put a question? No Papers to be laid on the Table of the House.

12.10 hrs.

PAPERS LAID ON THE TABLE

DRAFT NOTIFICATION UNDER COMPANIES ACT

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): On behalf of Shri Kanungo, I lay on the Table under sub-section (2) of section 620 of the Companies Act, 1956 a copy of the draft Notification proposed to be issued under sub-section (1) of section 620 of the said Act together with an explanatory memorandum thereon. [Placed in Library. See No. LT-923/63].

12.11 hrs.

OPINIONS ON BILL

Shri Shree Narayan Das (Darbhanga): I beg to lay on the Table Paper No. 1 to the Bill to provide for the composition of the Legislative Councils of States and for matters connected therewith which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 8th June, 1962.

CONSTITUTION (FIFTEENTH AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

Shri Tyagi (Dehra Dun): When will this Bill be taken up? Last time a promise was given by the Treasury Benches that it would be taken up soon so that the 12 high court judges

whereas at the verge of retirement may be saved from retiring now. It is already delayed.

Mr. Speaker: So far as the taking up of anything for discussion is concerned, we have decided that when the Minister of Parliamentary Affairs makes a statement on Fridays, then alone it can be taken up and an enquiry be made whether a particular thing is to be taken up immediately or after some time, and so on.

(ii) EVIDENCE

Shri S. V. Krishnamoorthy Rao: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Constitution of India.

PUBLIC ACCOUNTS COMMITTEE

SEVENTH REPORT

Shri Tyagi: I beg to present the Seventh Report of the Public Accounts Committee on Statutory Corporations, Government Companies, Government Commercial and Quasi-Commercial Departments, Undertakings and Autonomous Bodies.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, I rise to announce that Government Business in this House during the week commencing 12th March, 1963, will consist of:

- (1) Discussion and voting on the Supplementary Demands for Grants (General) for 1962-63.
- (2) Consideration of a motion for reference of the Government of Union Territories Bill, 1963, to a Joint Committee.
- (3) Consideration and passing of the Central Sales-Tax (Amendment) Bill, 1963.